आयकर अपीलीय अधिकरण 'ए' न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH, CHENNAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल ,लेखा सदस्य के समक्ष।
BEFORE HON'BLE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM

आयकर अपील सं./ **ITA No.284/Chny/2020**
(निर्धारण वर्ष / Assessment Year: 2013-14)

M/s K. Jitendra Kumar (HUF) By Karta Shri. Jitendra Kumar Doshi No. 249, Sydenhams Road, Periamet, Chennai – 600 003.	**बनाम**/ Vs.	**ITO** Non Corporate Ward 5(1),
स्थायी लेखा सं./जीआइ आर सं./**PAN/GIR No. AADHJ-0285-K**		
(अपीलार्थी/**Appellant**)	:	(प्रत्यर्थी / **Respondent**)

अपीलार्थी की ओरसे/ **Appellant by**	:	Form-5 dated 28.10.2021
प्रत्यर्थी की ओरसे/**Respondent by**	:	Shri ARV Sreenivasan (Addl. CIT) – Ld. DR

सुनवाई की तारीख/ **Date of Hearing**	:	06-04-2022
घोषणा की तारीख / **Date of Pronouncement**	:	06-04-2022

आदेश / O R D E R

Manoj Kumar Aggarwal (Accountant Member)

1. The registry has placed on record copy of Form No.5. Upon perusal, it transpires that the assessee has opted for settlement of dispute for the year under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme), 2020.* The Ld. Sr. DR submitted that the appeal may be dismissed.

2. In view of foregoing, the assessee's appeal stands dismissed as withdrawn.

Order pronounced on 06th April, 2022.

Sd/-	**Sd/-**
(MAHAVIR SINGH)	**(MANOJ KUMAR AGGARWAL)**
उपाध्यक्ष /VICE PRESIDENT	**लेखा सदस्य / ACCOUNTANT MEMBER**

चेन्नई / Chennai; दिनांक / Dated : 06-04-2022
JPV

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :
1. अपीलार्थी/Appellant 2. प्रत्यर्थी/Respondent 3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT 5. विभागीय प्रतिनिधि/DR 6. गार्ड फाईल/GF